

However, as the Company had to meet pre-operative expenditure for launching the drink, the operations upto March, 1978, have resulted in a small loss. The exact amount of loss will be known only after the audit of the accounts for 1977-78 are completed.

Drinking water in R. K. Ashram Marg, New Delhi

1124. SHRI V. G. HANDE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is an acute scarcity of drinking water in 'C' Block (Albert Square), R. K. Ashram Marg and 'K' Block, Clive Square Type I quarters during the past three months; if so, the details thereof and the reasons therefor;

(b) whether water is rationed commodity and the residents of these areas are left at the mercy of the CPWD authority;

(c) whether overhead water tanks have not been constructed for C and K Blocks due to the fact that Town and Art Planning department opposed to the idea of constructing overhead tanks; and

(d) what remedial steps Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The C.P.W.D. gets bulk supply of water from the N.D.M.C. and distributes the same to the residents. As per plans, the water has to be pumped to overhead tank through which further distribution is to be done. The overhead tanks for distribution of water for these quarters have not been constructed yet and therefore, water is directly pumped from underground pumps: this causes inconvenience to residents.

(b) The system of direct pumping has its disadvantages.

(c) and (d). The Delhi Urban Art Commission are not in favour of construction of independent water tanks in DIZ area. The multi-storeyed building with an overhead water tank through which water would be supplied to the quarters in 'K' Block and adjoining areas, is already under construction. The question of constructing another multi-storeyed building with overhead water tank or an independent overhead tank of a good design for Block 'C' is under consideration.

Ownership of Government Accommodation to retired Government Servants

1125. SHRI YADVENDRA DUTT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government has any scheme to give ownership to retired low-paid Government servants in Delhi of the accommodation allotted to them, after deducting the amount of rent paid by them towards the cost of those houses which are proposed to be sold to them; and

(b) if not, why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No Sir.

(b) The residences are meant for providing accommodation to Government servants who are in service and not for retired Government servants.

आपात काल के दौरान दिल्ली विकास प्राधिकरण के फ्लैटों का अनियमित आवंटन

1126. श्री गंगा भक्त सिंह: क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि आपात काल के दौरान दिल्ली विकास प्राधिकरण द्वारा निर्मित निम्न आय वर्ग और